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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 47-A/2016, 47-B/2016 with
TP 47/397-398/NCLT/AHM/2016(New)
C.A. No. 307 of 2013, 97 of 2014 with
C.P. No. 79/397-398/CLB/MB/2013(Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Manoj T Agarwal
V/s.
Sushma Namkeen Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Petitioner. None present for Respondents.

In spite of granting several adjournments petitioner is not showing interest in prosecuting this case.

Hence, petition is dismissed for default. No order as to costs.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL